<u>आयकर अपीलीय अधिकरण, इंदौर न्यायपीठ, इंदौर</u>

श्री बी.एम.बियाणी, लेखा सदस्य तथा
श्री परेश म. जोशी, न्यायिक सदस्य के समक्ष

आ.अ.सं. 848/इंदौर/2024
निर्धारण वर्ष : 2023-24

मध्यप्रदेश राज्य वन विकास निगम लिमिटेड, 5 वी मंजिल, पंचानन बिल्डिंग, टी.टी.नगर, भोपाल (म.प्र)-462003	बनाम	सीपीसी, बैंगलूर
अपीलार्थी		प्रत्यर्थी
स्था.ले.सं- एएसीसीएम 1081 सी PAN- AACCM1081C		

अपीलार्थी की ओर से	सुश्री पद्मावती स्वामी, सीए
राजस्व की ओर से	श्री आशीष पोरवाल, वरिष्ठ विभागीय प्रतिनिधि
सुनवाई तिथि	16.02.2026
उद्घोषणा तिथि	19.02.2026

आदेश

<u>श्री बी.एम.बियाणी, लेखा सदस्य द्वारा</u>

निर्धारण वर्ष 2023-24 से संबंधित निर्धारिती की उपरोक्त शीर्षक की अपील विद्वान अतिरिक्त/सहायक आयकर आयुक्त (अपील)-11, दिल्ली के आदेश दिनांक 03.10.2024 के विरूद्ध निदेशित है, जो कि सीपीसी बैंगलुरी के आयकर अधिनियम, 1961 की धारा 143(1) के अधीन संसूचना 28.02.2024से उद्भूत है।

2. उपरोक्त अपील सुनवाई के दौरान प्रकरण अभिलेखों के अवलोकन पर यह पाया गया है कि इस प्रकरण में सीपीसी, बैंगलुरू ने अधिनियम की धारा 143(1) के अधीन संसूचना में निर्धारिती द्वारा आय की विवरणी में दावा किए गए रु. 1,35,52,344/- के टीडीएस क्रेडिट को अस्वीकृत किया था । इससे असंतुष्ट होकर निर्धारिती ने विद्वान आयकर आयुक्त (अपील) के समक्ष अपील में गया जिन्होंने आदेश दिनांक 03.10.2024 के द्वारा निर्धारण अधिकारी को यह सत्यापित करने कि क्या निर्धारिती की आय कृषि आय है या नहीं और तदनुसार टीडीएस क्रेडिट देने का निर्देश दिया । विद्वान आयकर आयुक्त (अपील) के निर्देश के अनुपालन में विद्वान निर्धारण अधिकारी द्वारा आदेश दिनांक 20.01.2026 के द्वारा निर्धारिती को रु. 1,35,52,344/- के टीडीएस क्रेडिट स्वीकृत किया गया है । तैयार संदर्भ हेतु विद्वान निर्धारण अधिकारी का आदेश दिनांक 20.01.2026 यहाँ नीचे उद्धृत किया गया है-

Government of India
Ministry Of Finance (Department of Revenue)
OFFICE OF THE ASSISTANT COMMISSIONER OF INCOME TAX-5(1), BHOPAL
Room No. 205, Aayakar Bhawan, Arera Hills, Hoshangabad Road, Bhopal
Email ID:- bhopal.dcit5.1@incometax.gov.in

ORDER UNDER SECTION 250 r.w.s. 143(1) OF THE INCOME TAX ACT, 1961

Name of the assessee	M/s Madhya Pradesh Rajya Van Vikas Nigam, 5th Floor, Panchanan Building, TT Nagar, Bhopal- 462003
PAN	AACCM1081C
Assessment year	2023-24
Date of order	20.01.2026
Order under section	250 r.w.s. 143(1) of the Income Tax Act, 1961

Order giving effect to order passed by the Addl./Jt. CIT (A)-11, Delhi in Appeal No. ADDL/JCIT (A)-11 DELHI/10031/2022-23 bearing DIN & Order No. ITBA/APL/S/250/2024-25/1069327840(1) dated 03.10.2024

1. The CIT(A) has decided the appeal of the assessee vide order u/s 250 of the Act dated 03.10.2024, wherein the CIT(A) has directed the AO to verify whether income as stated by the assessee is an agricultural income or not and give TDS Credit accordingly. Subsequently, letter was issued to the assessee on 12.01.2026 requesting to furnish the audited financial statement including all the notes and schedules thereof and cogent evidences in order to establish that the component of income offered by the assessee as agricultural income is falling within the meaning of agriculture income as per provisions of section 2(1A) of the Income Tax Act, 1961.

2. In response, the assessee furnished reply on 19.01.2026. On perusal of the same, it is observed that the assessee has furnished bifurcation of TDS deducted and income offered/exempt income reported under the different heads of the ITR. The assessee has further contended to be engaged in forestry and plantation activities on forest lands transferred by the State Forest Department. Its principal activities comprise afforestation, reforestation, maintenance, harvesting of plantations and sale of timber and forest produce. Income arising from such plantation operations has consistently been treated and accepted as agricultural income in earlier scrutiny assessments. The plantation income for AY 2023-24 amounting to Rs. 81,41,03,147/- has been derived from systematic agricultural and silvicultural operations on land, involving human effort in cultivation, maintenance and harvesting of trees. Accordingly, the said income qualifies as agricultural income within the meaning of Section 2(1A) read with Section 10(1) of the Income Tax Act, 1961, as supported by settled judicial precedents including CIT v. Raja Benoy Kumar Sahas Roy (32 ITR 466, SC) and CIT v. Ramakrishna Deo (35 ITR 312, SC).

3. The contention of the assessee is examined and the activities of the assessee are found to be commensurate with the Memorandum and Articles of Association of the assessee. Thus, the contention of the assessee is found to be in order.

4. Accordingly, TDS credit as claimed by the assessee is being given in following manner: -

No.	Head of Income	offered/reported in ITR	deducted	Remarks
1.	House Property	7,84,750/-	74,324/-	It is apparent from the ITR that rental receipts were duly offered for taxation; therefore TDS credit to the tune of Rs. 74,324/- is allowable and accordingly allowed.
2.	Plantation income (Agriculture income)	81,41,03,147/-	77,54,695/-	It is apparent from the Memorandum and Articles of Association that assessee is primarily engaged in business of plantation of teak wood. Further, Plantation income of Rs. 81,41,03,147/- is reported in the ITR as exempt income, therefore TDS credit to the tune of Rs. 77,54,695/- is allowable and accordingly allowed.
3.	Other Sources	5,82,36,134/-	57,23,325/-	It is apparent from the ITR that Income from other sources were duly offered for taxation; therefore corresponding TDS credit to the tune of Rs. 57,23,325/- is allowable and accordingly allowed.
		TOTAL	1,35,52,344/-	

5. Accordingly, appeal effect to the order passed by the CIT(A), NFAC, Delhi vide DIN & Order No. ITBA/APL/S/250/2024-25/1069327840(1) dated 03.10.2024 is hereby given by allowing TDS credit to the tune of Rs. 1,35,52,344/-.

6. Interest u/s 234 of the Act is being charged and interest u/s 244A of the Act is given, as per rule. Computation sheet is being issued separately.

(Megha R Raimale)
Assistant Commissioner of Income Tax,
Circle-5(1), Bhopal

3. सुनवाई के दौरान निर्धारिती के विद्वान प्राधिकृत प्रतिनिधि ने ईमानदारी पूर्वक यह स्वीकार किया है कि चूंकि विद्वान निर्धारण अधिकारी द्वारा आदेश दिनांक 20.01.2026 में निर्धारिती को रु. 1,35,52,344/- के टीडीएस क्रेडिट स्वीकृत किया गया है, अतः निर्धारिती द्वारा वर्तमान अपील में अनुरोध की राहत विद्वान निर्धारण अधिकारी द्वारा पहले ही प्रदान कर दी गई है । अतः दोनों ओर के विद्वान प्रतिनिधियों सहमत है कि मामले की इस दृष्टि में वर्तमान अपील निष्फल (infructuous) है । अतः प्रकरण के तथ्यों एवं परिस्थितियों को ध्यान में रखते हुए हम इस अपील को निष्फल (infructuous) होने के कारण खारिज करते है ।

4. परिणामतः, निर्धारिती की अपील खारिज की जाती है ।

यह आदेश 19.02.2026 को खुले न्यायालय में उद्घोषित किया गया ।

हस्ता/-	हस्ता/-
(परेश म.जोशी)	(बी.एम. बियाणी)
न्यायिक सदस्य	लेखा सदस्य

दिनांक : 19.02.2026

प्रतिलिपि : अपीलार्थी, प्रत्यर्थी, आयकर आयुक्त (अपील), आयकर आयुक्त, विभागीय प्रतिनिधि, गार्ड फाईल